

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10104/2018

(Arising out of impugned final judgment and order dated 24-09-2018 in CRLMA No. 31997/2018 passed by the High Court Of Judicature At Allahabad)

GAURAV SRIVASTAVA

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.168957/2018-EXEMPTION FROM FILING O.T. and IA No.168956/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS)

Date : 03-12-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s)

Ms. Upasana Nath, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable within four weeks.

Dasti, in addition, is permitted.

Learned counsel for the petitioner may serve a copy of this petition to the Standing Counsel appearing for the State of Uttar Pradesh.

In the event, the petitioner - Gaurav Srivastava is arrested in connection with Complaint No. 39645 of 2016 pending before the Court of Second Additional Chief Metropolitan Magistrate, Kanpur Nagar, Uttar Pradesh, he may be released on bail on conditions as may be specified by the Trial Court.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANITA RANI AHUJA)
COURT MASTER (NSH)

